

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 10/08/2018

Appeal No.286 of 2018

P. J. Chaudhary

B-1401, 14th Floor, HDIL Metropolis,

Near Four Bungalow, J.P. Road,

Opp. Gurudwara, Andheri (W),

Mumbai – 400 053.

... Appellant

Versus

Securities and Exchange Board of India

SEBI Bhavan,

Plot No.C-4A, G Block,

Bandra Kurla Complex,

Bandra (East),

Mumbai – 400 051.

... Respondent

Mr. Pratham Masurekar, Advocate i/b R.V. Legal for the Appellant.

None for the Respondent.

CORAM : Dr. C.K.G. Nair, Member

Per : Dr. C.K.G. Nair, Member (Oral)

1. Not on board. Mentioned by the Counsel for the appellant.
2. By a praecipe Counsel for the Appellant seeks to withdraw the appeal with liberty to file fresh appeal rectifying the deficiencies noted by the Registry in the present appeal. He submits that the time granted by the Registry to rectify the deficiencies is not sufficient because about hundred pages of data which is quite illegible as of now needs to be

retyped. Hence, he is withdrawing the appeal seeking permission to file a fresh appeal.

3. Accordingly, the appeal is allowed to be withdrawn with liberty to file a fresh appeal within a period of four weeks from today.

4. If fresh appeal is filed within the time stipulated herein, then the court fees paid on the present appeal may be adjusted against the court fees payable on the fresh appeal that may be filed by the appellant.

5. Appeal is disposed of in the above terms with no order as to costs.

Sd/-
Dr. C.K.G. Nair
Member

10/08/2018
Prepared & compared by-dg